

IN THE HIGH COURT OF DELHI AT NEW DELHI

F. No.809/DA-01/IT/DHC/No.

16994

Dated: 25.09.26

From,

The Registrar General
Delhi High Court
New Delhi

To,

(On the website of this Court)

Sub: NOTICE INVITING TENDER FOR PURCHASE OF APPLE IPAD PRO 11" & 13" (M5) Wi-Fi + Cellular ALONG WITH APPLE MAGIC KEYBOARD, APPLE PENCIL PRO & APPLE CARE+ PLAN (ADDITIONAL ONE YEAR WARRANTY i.e. TOTAL 2 YEARS OF WARRANTY) WITH VALIDITY OF RATES FOR 180 DAYS OR BEYOND

This Court intends to purchase Apple iPad Pro 11" & 13" (M5) Wi-Fi + Cellular along with Apple Magic Keyboard, Apple Pencil Pro and Apple Care+ plan (*additional one year warranty i.e. total 2 years warranty*). Interested firms/vendors (**Based in Delhi/NCR Region only**) are requested to submit their respective quotations with picture/brochure/specification/details of the product for the same along with the copy of current authorization letter issued by OEM in their favour in a sealed envelope.

The quotations should be submitted by the firm(s)/vendor(s) authorized by OEM(s) to participate in the instant tender with the following specifications:-

Apple iPad Pro 11-inch (M5) Wi-Fi + Cellular with storage options of 256GB & 512GB
Apple iPad Pro 13-inch (M5) Wi-Fi + Cellular with storage options of 256GB & 512GB
Apple Magic Keyboard for iPad pro 11-inch (M5) & for iPad Pro 13-inch (M5)
Apple Pencil Pro for iPad Pro 11-inch (M5) & for iPad Pro 13-inch (M5)
Apple Care+ for iPad Pro 11-inch (M5), iPad Pro 13-inch (M5), Apple Magic Keyboard (11" & 13") and Apple Pencil Pro (11" & 13")

The sealed envelope containing the **Earnest Money Deposit (EMD)** of **Rs.10,000/-** by way of Demand Draft/Bankers Cheque/Pay Order drawn in favour of "**The Registrar General, Delhi High Court**" payable at New Delhi}, Price Bid(s) and Undertaking along with other necessary documents, must reach to the Administrative Officer (Judl.), I.T. Branch, Room No. 6, Ground Floor, Lawyer's Chamber Block-III, Shershah Road, High Court of Delhi, New Delhi-110503 on or before 15-10-2026 till 5:00 p.m. The sealed envelope should be addressed in the name of "The Registrar General, Delhi High Court, New Delhi" mentioning the subject '**QUOTATION FOR PURCHASE OF APPLE IPAD PRO 11" & 13" (M5) Wi-Fi + Cellular**' which should be super-scribed on the sealed envelope. Quotations received after the due date and time and without mentioning the subject shall be summarily rejected without any notice.

The terms & conditions to participate in the instant tender are as follows:-

1. Necessary documents to be submitted with the bid, non compliance will lead to rejection of the same:

- i. Annexures-‘A-1, A-2, A-3 & A-4’ i.e. Technical Specifications sheet.
- ii. Annexures-‘B-1, B-2, B-3 & B-4’ i.e. **Price Bid** along with copy of current authorization letter of the OEM issued in favour of bidder.
- iii. Annexure-‘C’ i.e. Details of **Earnest Money Deposit (EMD of Rs.10,000/-** by way of Demand Draft/Bankers Cheque/Pay Order drawn in favour of ‘**The Registrar General, High Court of Delhi, New Delhi**’
- iv. Annexure-‘D’ i.e. Undertaking duly filled in/signed/stamped by the vendor.
- v. Annexure-‘E’: To be filled only by those firms, which are claiming exemption from registration under GST Act and offering net rates only.
- vi. Copy of GST Registration Certificate, if the firm/vendor is registered under GST Act.
 - a. *Note: The firms/vendors offering net rate claiming that they are mandatorily not required to be registered under the GST Act shall not mention tax rate/amount and submit the ‘net rates’ only in Column ‘E’ of their Price bid.*
- vii. Annexure-‘F’ i.e. Lowest Price Certificate duly Signed and Stamped.
- viii. Escalation Matrix of bidder’s firm/OEM & details of SPOC (Single Point Of Contact) for addressing the issues and providing technical support promptly throughout the onsite warranty period.

2. General instructions:

- i. This Court shall have the right to call clarification(s) in respect of the Bid(s), if required.
- ii. In case the purchase order(s) awarded to L-1 firm is cancelled due to non-supply of goods within the stipulated period, the purchase order(s) will be awarded to the next eligible L-2 vendor/firm. The L-1 firm shall be liable to be blacklisted to participate in future tenders of this Court and the EMD shall be forfeited, if failed to give any cogent reason for non-supply of goods within the stipulated period.
- iii. The DD/Pay order/Banker’s cheque towards EMD of all the bidders, except the lowest three, shall be returned to the vendors on their written request after finalization of selection process
- iv. The DD/Pay order/Banker’s cheque of L-2 & L-3 will be returned to the vendors upon written request after issuance of the Purchase order to the eligible successful bidder (L-1)
- v. The EMD of successful bidder will be returned only after supply of required goods.
- vi. Preference will be given to the vendor offering maximum warranty on the offered product(s).

3. Grounds for rejection/disqualification of Bid(s):

- i. Bids received without EMD.
Note: No request for waiver of EMD will be entertained.
- ii. If multiple quotations are submitted by a firm / vendor, all such quotations submitted will be liable to be rejected at the first instance.
- iii. **Non submission of current authorization letter issued by OEM in favour of the participating firm/vendor in original.**
- iv. Validity of rates must not be less than 180 days from the last date of submission of the tender.
- v. Bids received after due date shall be summarily rejected and no request for extension of last date / due date of the Tender will be entertained.
- vi. Bids related to some other item not related to instant tender.
- vii. Any interlineations, erasure or correction in the specification/offered rate, which renders the whole tender process doubtful or ambiguous.
- viii. Bids in the format other than the prescribed one.

- ix. Non submission of required documents or submitting incomplete documents.
- x. Any other ambiguity in submission of bid or any unreasonable condition.

4. Supply of Goods:

- i. The selected eligible L-1 firm/vendor shall be bound to supply the required item within 21 days from the date of issuance of Purchase Order(s), failing which the purchase order issued shall be deemed to be cancelled without entertaining any communications in this regard unless sufficient cause is communicated (supported by documentary proof) for such delay.

5. The firm(s)/Vendor(s) may be blacklisted for the following reasons:

- i. Withdrawal or attempt to revise the bid on any ground after opening of the same.
- ii. Non supply of goods as referred to above.
- iii. Non adherence to the validity of rates for 180 days from the last date of submission of tender, of goods being required and offered.
- iv. Making false declaration in 'Lowest Price Certificate'(Annexure-'F') or not passing benefits of price reduction.

6. Vendors exempted from Registration under GST Act:

- i. The firm(s)/vendor(s) claiming that they are mandatorily not required to be registered under the GST Act shall submit NET rates (rate without tax component) only in their quotation and need not mention tax rate and tax amount and are further required to submit an affidavit strictly as per Annexure 'E' with supporting documents in respect of exemption from registration under GST Act viz. copy of the latest Notification issued by Govt. Of India/Govt of NCT of Delhi duly attested under the seal of the firm. Turnover certificate issued by Chartered Accountant for the F.Y. 2024-2025, 2025-2026 etc.

7. Finality of decision of the competent authority:

- i. The decision of the competent authority for short listing of the firm/vendor considering the suitability of the product(s) being offered and selection of firm/vendor after evaluation of the Bid(s) shall be final & binding on all the participants in the instant tender process.
- ii. This Court reserves the right to modify/amend the tender document/Terms and Conditions of the tender at a later stage and also to increase or decrease the quantity depending on the requirement or repeat the order at the same approved rates or at reduced rates as per declaration made in Annexure-'F'.
- iii. This Court also reserves the right to reject any of the bids or all the bids or quash the whole tender process without assigning any reasons thereof. Any step taken by the competent authority to safeguard the interest of this Court shall be final and binding on all participants.

Note: *No employee of this Court or his/her dependent family member be involved in the instant tender process, as the said act would be in contravention of the requirement/provisions contained in Central Civil Services (Conduct) Rules 1964.*

Yours truly,



(Shakeel Ahmed)
Joint Registrar (IT)
for Registrar General

CC to Joint Director (IT), DHC with the request to upload the tender on the official website of the Delhi High Court.

Annexure-‘A-1’

Technical Specifications

S.No.	Description of Product	Generation & chip specification, if any	Remarks, if any
1.	Apple iPad Pro 11-inch (M5) Wi-Fi + Cellular 256GB		
2.	Apple Magic Keyboard for iPad pro 11-inch (M5)		
3.	Apple Pencil Pro compatible with Apple iPad Pro 11” (M5)		
4.	Apple Care+ for iPad Pro 11-inch (M5), Apple Magic Keyboard and Apple Pencil Pro		

Annexure-‘A-2’

Technical Specifications

S.No.	Description of Product	Generation & chip specification, if any	Remarks, if any
1.	Apple iPad Pro 11-inch (M5) Wi-Fi + Cellular 512GB		
2.	Apple Magic Keyboard for iPad pro 11-inch (M5)		
3.	Apple Pencil Pro compatible with Apple iPad Pro 11” (M5)		
4.	Apple Care+ for iPad Pro 11-inch (M5), Apple Magic Keyboard and Apple Pencil Pro		

Annexure-‘A-3’

Technical Specifications

S.No.	Description of Product	Generation & chip specification, if any	Remarks, if any
1.	Apple iPad Pro 13-inch (M5) Wi-Fi + Cellular 256GB		
2.	Apple Magic Keyboard for iPad pro 13-inch (M5)		
3.	Apple Pencil Pro compatible with Apple iPad Pro 13” (M5)		
4.	Apple Care+ for iPad Pro 13-inch (M5), Apple Magic Keyboard and Apple Pencil Pro		

Annexure-‘A-4’

Technical Specifications

S.No.	Description of Product	Generation & chip specification, if any	Remarks, if any
1.	Apple iPad Pro 13-inch (M5) Wi-Fi + Cellular 512GB		
2.	Apple Magic Keyboard for iPad pro 13-inch (M5)		
3.	Apple Pencil Pro compatible with Apple iPad Pro 13” (M5)		
4.	Apple Care+ for iPad Pro 13-inch (M5), Apple Magic Keyboard and Apple Pencil Pro		

Annexure – ‘B-1’

Name of the Firm: _____

Address of the Firm: _____

Name of the person (authorised to sign the tender document): _____

Contact No.: _____ Email Address: _____

PRICE BID

PRICE BID											
S. No.	Product	Price offered for 1 unit (without taxes) in ₹	Tax Rate (%)	Price offered for 1 unit (incl. taxes) in ₹	Under - taking furnished (Yes/No)	Validity of Rates (180 days or more)	Warranty (2 years) (Y/N)	EMD (Yes /No)	Authorization letter from OEM attached (Yes/No)	Delivery within 21 days of issuance of purchase order(s) Yes/No	Remarks (if any)
	A	B	C	D	E	F	G	H	I	J	K
1.	Apple iPad Pro 11-inch (M5) Wi-Fi + Cellular 256GB										
2.	Apple Magic Keyboard for iPad pro 11-inch (M5)										
3.	Apple Pencil Pro compatible with Apple iPad 11” (M5)										
4.	AppleCare+ for iPad Pro 11-inch (M5), Apple Magic Keyboard and Apple Pencil Pro										
Total Amount (inclusive of taxes)		₹ _____ Amount in Words: _____									

Date: _____

Place: _____

Signature of the authorized Signatory
of the firm/company/organization
Official Stamp/Seal

*Interlineation/Corrections/Overwriting not allowed

Annexure – ‘B-2’

Name of the Firm: _____

Address of the Firm: _____

Name of the person (authorised to sign the tender document): _____

Contact No.: _____ Email Address: _____

PRICE BID

PRICE BID											
S. No.	Product	Price offered for 1 unit (without taxes) in ₹	Tax Rate (%)	Price offered for 1 unit (incl. taxes) in ₹	Under - taking furnished (Yes/No)	Validity of Rates (180 days or more)	Maximum Onsite warranty (Y/N)	EMD (Yes /No)	Authorization on letter from OEM attached (Yes/No)	Delivery within 21 days of issuance of purchase order(s) Yes/No	Remarks (if any)
	A	B	C	D	E	F	G	H	I	J	K
1.	Apple iPad Pro 11-inch (M5) Wi-Fi + Cellular 512GB										
2.	Apple Magic Keyboard for iPad pro 11-inch (M5)										
3.	Apple Pencil Pro compatible with Apple iPad 11” (M5)										
4.	AppleCare+ for iPad Pro 11-inch (M5), Apple Magic Keyboard and Apple Pencil Pro										
Total Amount (inclusive of taxes)		₹ _____ Amount in Words: _____									

Date: _____

Place: _____

Signature of the authorized Signatory
of the firm/company/organization
Official Stamp/Seal

*Interlineation/Corrections/Overwriting not allowed

Annexure – ‘B-3’

Name of the Firm: _____

Address of the Firm: _____

Name of the person (authorised to sign the tender document): _____

Contact No.: _____ **Email Address:** _____

PRICE BID

S. No.	Product	Price offered for 1 unit (without taxes) in ₹	Tax Rate (%)	Price offered for 1 unit (incl. taxes) in ₹	Under - taking furnished (Yes/No)	Validity of Rates (180 days or more)	Maximum Onsite warranty (Y/N)	EMD (Yes /No)	Authorization on letter from OEM attached (Yes/No)	Delivery within 21 days of issuance of purchase order(s) Yes/No	Remarks (if any)
	A	B	C	D	E	F	G	H	I	J	K
1.	Apple iPad Pro 13-inch (M5) Wi-Fi + Cellular 256GB										
2.	Apple Magic Keyboard for iPad Pro 13-inch(M5)										
3.	Apple Pencil Pro compatible with Apple iPad Pro 13” (M5)										
4.	AppleCare+ for iPad Pro 13-inch(M5), Apple Magic Keyboard and Apple Pencil Pro										
Total Amount (inclusive of taxes)		₹ _____ Amount in Words: _____									

Date: _____

Place: _____

Signature of the authorized Signatory
of the firm/company/organization
Official Stamp/Seal

*Interlineation/Corrections/Overwriting not allowed

Annexure – ‘B-4’

Name of the Firm: _____

Address of the Firm: _____

Name of the person (authorised to sign the tender document): _____

Contact No.: _____ Email Address: _____

PRICE BID

PRICE BID											
S. No.	Product	Price offered for 1 unit (without taxes) in ₹	Tax Rate (%)	Price offered for 1 unit (incl. taxes) in ₹	Under - taking furnished (Yes/No)	Validity of Rates (180 days or more)	Maximum Onsite warranty (Y/N)	EMD (Yes /No)	Authorization letter from OEM attached (Yes/No)	Delivery within 21 days of issuance of purchase order(s) Yes/No	Remarks (if any)
	A	B	C	D	E	F	G	H	I	J	K
1.	Apple iPad Pro 13-inch (M5) Wi-Fi + Cellular 512GB										
2.	Apple Magic Keyboard for iPad Pro 13-inch (M5)										
3.	Apple Pencil Pro compatible with Apple iPad Pro 13” (M5)										
4.	AppleCare+ for iPad Pro 13-inch (M5), Apple Magic Keyboard and Apple Pencil Pro										
Total Amount (inclusive of taxes)		₹ _____ Amount in Words: _____									

Date: _____

Place: _____

Signature of the authorized Signatory
of the firm/company/organization
Official Stamp/Seal

*Interlineation/Corrections/Overwriting not allowed

Annexure-‘C’

<u>EMD Details</u>			
EMD instrument by way of DD/ Banker's Cheque/Pay Order	Bank Name / Branch	EMD Amount (in ₹)	Amount in words
No.: _____ Date: _____			

Date: _____

Place: _____

Signature of the authorized Signatory
of the firm/company/organization
Official Stamp/Seal

*Interlineation/Corrections/Overwriting not allowed

UNDERTAKING

FOR SUPPLY OF APPLE IPAD PRO 11" & 13" (M5) WI-FI + CELLULAR WITH STORAGE OPTION OF BOTH 256GB & 512GB ALONG WITH APPLE MAGIC KEYBOARD, APPLE PENCIL PRO AND APPLE CARE+ PLAN

I/we undertake that the firm (name of the firm) or its Partner / Director / Proprietor (name) has/have not been blacklisted / banned in its Business dealings with any Central / State Government / Public Sector Undertaking / Autonomous Bodies or has / have not been banned / terminated during the last two (02) years on account of poor performance/conduct.

I/We undertake that presently I/We am/are not "Debarred from Bidding" on the grounds mentioned in Rule 151 of GFR 2017. In case, it is found at any stage that I/We have participated in the instant tender by withholding material information, my bid shall be liable to be rejected and the EMD shall also liable to be forfeited by Delhi High Court.

I/we undertake that all the additional terms and conditions of the instant Tender Notice are acceptable to me/us and bound to comply with the additional Terms and Conditions and to deliver the goods as per schedule of supply.

I/we undertake that the goods offered to be supplied are in compliance of BIS/IOS or any other relevant Indian Certificates/standard.

I/we undertake that nothing has been concealed, no misstatement or false/forged or invalid document has been submitted. If at any stage it is found that material facts have been concealed or misstatement has been made or false/forged documents have been submitted then I/We are bound to face legal consequences.

I/we undertake that I/we have confirmed and correctly applied the HSN Code of the required item/product and its corresponding applicable GST rate(s) as on date with sole responsibility.

Signature of the authorised
Signatory of the firm/company/organization
Official Stamp/Seal

Date: _____

Place: _____

Annexure – 'E'

**[AFFIDAVIT ON RS.10/- NON JUDICIAL STAMP PAPER DULY NOTORIZED
BY NOTARY PUBLIC AFFIXING RS.5/- NOTARIAL STAMP]**

I, _____, S/o Shri/Smt. _____, Resident of _____
Partner/Director/Proprietor of
M/s. _____ solemnly affirm/ authorised to
solemnly affirm on behalf of M/s. _____ and state as under:

1. That M/s. _____ is exclusively engaged in supply of Goods in Delhi/NCR Region and not making any inter-state supply.
2. That the turnover of M/s. _____ was less than Rs. 40 lakh in the financial year 2025-26.
3. That the turnover of M/s. _____ has not crossed the 'threshold exemption limit' of Rs. 40 lakh in the current financial year 2026-27.
4. That I _____, on behalf of M/s. _____ solemnly undertake that at the point of time the turnover of the firm will cross the threshold exemption limit of Rs.40 lakh, M/s. _____ will be registered under GST Act and will comply the provisions mentioned in the GST Act.
5. That M/s. _____ claiming exemption to be registered under GST Act, hence not mentioning GST rate percentage in the financial bid.
6. That M/s. _____, if declared eligible in the tender process will claim only the net price exclusive of GST.

DEPONENT

VERIFICATION

Verified at _____ on this _____ day of _____, 2026 that the contents of the above affidavit are true and correct to the best of my knowledge and that nothing material has been concealed there from.

DEPONENT

LOWEST PRICE CERTIFICATE

Date: _____

To,

The Registrar General
High Court of Delhi
New Delhi-110003

Subject: Lowest Price Certificate against Tender No. _____ **Date:** _____

Ref: Supply of Apple iPad Pro 11" & 13" (M5) Wi-Fi + Cellular with storage option of 256 GB & 512 GB along with Apple Magic Keyboard, Apple Pencil Pro and Apple Care+ plan

Respected Sir,

This is to certify and solemnly declare that the prices/rates quoted by us, **M/s [Your Company Name]** _____, in our offer/bid against the above-mentioned tender for supply of Apple iPad Pro 11" & 13" (M5) Wi-Fi + Cellular with storage options of 256 GB & 512 GB along with Apple Magic Keyboard, Apple Pencil Pro and Apple Care+ plan are the lowest rates charged by us to any Central Government Department, State Government Department, Public Sector Undertaking (PSU), Autonomous Body, or any Private Organization/Client in India.

We further certify that:

1. The rates offered to you are not higher than the prices we charge for the same or identical products under similar transaction conditions to any other customer.
2. No promotional discounts, schemes, or lower pricing brackets have been extended to any other buyer that has been withheld from this procurement process.
3. In the event of any price reduction, markdown, or lower sale offer made by us to any other party for the same item during the currency of this period/contract, the benefit of such reduced price will be automatically passed on to you.

We understand that if this declaration is found to be false, incorrect, or misleading at any stage, the High Court of Delhi shall have the right to cancel the contract and initiate legal or administrative action, including debarment/blacklisting under applicable public procurement rules.

Thanking you.

Yours faithfully,

(Signature with seal/stamp of the firm)

For **M/s [Your Company name]** _____]

(Authorized Signatory)

Name: [Name of the Person signing] _____

Designation: [e.g., Proprietor / Director / Partner / Authorized Representative] _____

Contact No: [Mobile / Phone Number] _____

Email ID: [Official Email Address] _____